

Additional Commissioner of Railway Safety, Northern Circle, Lucknow, is holding his statutory inquiry into this accident which has not yet been completed.

(c) Suitable action will be taken against the staff held responsible, if any.

(d) Compensation is to be paid as per decision of the Claims Commissioner. The Government of Uttar Pradesh has been approached to appoint *ad-hoc* Claims Commissioner to determine the claims for compensation.

Separate provisions for Kallnadi Hydro-Electric Project and Cauvery Project in Karnataka

*360. SHRI C. K. JAFFER SHARIFF :

SHRI G. Y. KRISHNAN :

Will the Minister of IRRIGATION AND POWER be pleased to state :

(a) whether Planning Commission have agreed for separate provisions being made for the Kalinadi Hydro-Electric Project and Cauvery Project in the State of Karnataka; and

(b) if so, the main features thereof ?

THE MINISTER OF IRRIGATION AND POWER (SHRI K. C. PANI) : (a) and (b). The Annual Plan 1974-75 for Karnataka has not so far been finalised. The major and medium irrigation projects in the Cauvery basin have not so far been accepted by the Planning Commission.

Oil exploration in Srinagar, Kashmir

*361. SHRI M. S. SANJEEVI RAO :

SHRI BHAGIRATH
BHANWAR :

Will the Minister of PETROLEUM AND CHEMICALS be pleased to state :

(a) whether it is proposed to take up oil exploration in Srinagar and other places in Kashmir valley; and

(b) if so, the broad outlines thereof ?

THE MINISTER OF PETROLEUM AND CHEMICALS (SHRI D. K. BOROOAH) : (a) Yes, Sir.

(b) Four locations for drilling have been selected. They are at Raithan and Chattergam in Srinagar district and Watergam and Pattan in Baramula district, J & K State.

Railway Equipment Plant at Nasik

*362. SHRI M. RAM GOPAL
REDDY :

SHRI R. S. PANDEY :

Will the Minister of RAILWAYS be pleased to state :

(a) whether Government have decided to set up a Railway Equipment Plant at Nasik;

(b) if so, total expenditure involved; and

(c) the tentative date when it will start production ?

THE DEPUTY MINISTER IN THE MINISTRY OF RAILWAYS (SHRI MOHD. SHAFI QURESHI) : (a) Yes, Sir;

(b) The initial expenditure for setting up this plant is expected to be Rs. 9.38 crores over a period of about 3 years chargeable to capital account;

(c) Regular production is expected to commence from December, 1976.

प्रतिरिक्त कच्चे तेल का परिशोधन

*363. श्री कन्नप्पाल शर्मा तिवारी : क्या केन्द्रीय तेल और रसायन मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या प्रथम और नानामैण्ड के नए कुओं में पाच लाख टन वार्षिक खनिज तेल उपलब्ध है;

(ख) सरकार उनके परिशोधन की व्यवस्था करने के लिए क्या पग उठाने का विचार कर रही है; और

(ग) देश में तेल संकट के समय परिशोधन व्यवस्था करने में विलंब के क्या कारण हैं ? केन्द्रीय तेल और रसायन मंत्री (श्री देवकारन शर्मा) : (क) प्रथम में तेल तथा प्राकृतिक गैस

आयोग के क्षेत्रों का वर्तमान उत्पादन प्रतिवर्ष लगभग 4 लाख मीटरी टन हैं। लगभग 2 से 3 वर्षों में असम में तेल तथा प्राकृतिक गैस आयोग के कुओं से प्रति वर्ष 5 लाख मीटरी टन से कुछ अधिक अतिरिक्त उत्पादन होने की आशा की जा सकती है।

(ख) और (ग). लगभग 4 लाख मीटरी टन का वर्तमान उत्पादन बरौनी शोधनशाला में शोधित किया जाता है। इस के अतिरिक्त, बोगेड गांव शोधनशाला में 1976 के द्वितीय चतुर्थांश के दौरान उत्पादन शुरू हो जाने की आशा है। तेल पाइपलाइन की क्षमता में समुचित विस्तार किये जाने के लिए कदम उठाये गये हैं ताकि अतिरिक्त कच्चे तेल की उपलब्ध बोगेड गांव शोधनशाला द्वारा उत्पादन शुरू किये जाने के साथ मेल खा जाये।

मध्य रेलवे में मजदूर यूनियनों

3579. श्री गंगा चरण दीक्षित : क्या रेल मंत्री यह बताने की कृपा करेंगे कि मध्य रेलवे में कितनी मजदूर यूनियनों काम कर रही है और उनमें से कितनी यूनियनों को मान्यता मिली हुई है और उनका व्यौरा क्या है ?

रेल मंत्रालय में उप-मंत्री (श्री मुहम्मद शफ़ी कुरैशी) : मध्य रेलवे में तीन यूनियनों काम कर रही हैं। इन में से दो मान्यताप्राप्त हैं, जिनकी विशेषताएं नीचे दी गयी हैं :—

नाम	मान्यता प्राप्त है या नहीं	राष्ट्रीय स्तर पर किसी संस्था से संबद्ध है	31-1-2013 पर किसी संस्था से संबंध की संख्या
1	2	3	4
राष्ट्रीय रेलवे मजदूर संघ (मुख्यालय)	मान्यताप्राप्त	आल इंडिया रेलवेमेन फेडरेशन	5908
मध्य रेलवे मजदूर संघ	मान्यताप्राप्त	नेशनल फैंड-रेशन आफ इंडियन रेलवेमेन	64934

Golcha Properties Limited

3580. SHRI BISHWANATH JHUNJHUNWALA : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) what is the total accumulation of money with liquidator of the Golcha Properties Pvt. Ltd.

(b) whether any progress has been made to settle the issue of payment of Income-tax on a deferred payment basis and to distribute the accumulated money among the creditors; and

(c) if so, the nature of decision taken and when further instalments will be given to creditors ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI BEDABRATA BARUA) : (a) Attention is invited to the statement laid on the Table of the House on 15th June, 1973 in fulfilment of the assurance given to Lok Sabha Unstarred Question No. 5704, dated the 3rd April, 1973, particularly part (a) thereof, wherein it has been stated that a sum of Rs. 77,01,591 had been received by the Office of official Liquidator upto 26th March, 1973.

(b) Attention is invited to the Lok Sabha Unstarred Question No. 1206 and the answer thereto dated 20th November, 1973, particularly part (c) and (d) of the answer wherein it has been stated that the issue of settlement with the Income tax Department is the subject matter of a scheme of compromise arrangement filed by some of the creditors of the company in liquidation in the Rajasthan High Court. Moreover, the liability of the company for the Income-tax dues is subject matter of proceeding in the Supreme Court.

(c) The aforesaid proceedings are still pending and the distribution of further dividends by the Official Liquidator is a matter to be decided by the court as already stated in reply to part (e) of the Lok Sabha Unstarred Question No. 2206 referred to above.